

**DIVISION BENCH**

**O-119**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1845(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> JANUARY, 2021, 10:30 A.M**

Name of the Company	ESKAY VIDEO PRIVATE LIMITED Vs. DAG CREATIVE MEDIA PRIVATE LIMITED		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel/Authorised Representative appeared through video conferencing:**  
For the financial creditor

Mr. Rakesh Agarwal, CS

For the Corporate Debtor

Mr. Prantik Garai, Adv.

Mr. Arup Nath Bhattacharyya, Adv.

Ms. Sreetama Biswas, Adv.

**ORDER**

Mr. Rakesh Agarwal, Ld. Authorised Representative present on behalf of the Financial Creditor. Mr. Prantik Garai along with Mr. Arup Nath Bhattacharyya and Ms. Sreetama Biswas, Ld. Counsel for the Corporate Debtor present.

Vide order dated 19.12.2020, cost was imposed on the Corporate Debtor for non-filing of reply. Again, there is delay in filing reply in the matter on the side of the Corporate Debtor.

Mr. Prantik Garai, Ld. Counsel for the Corporate Debtor said that due to unavoidable circumstances as there was a demise in the family of the Corporate Debtor, there is delay in filing reply. His submission is recorded and delay in filing the reply is hereby condoned.

Since leave to the Financial Creditor already been granted to file rejoinder in the matter, the Financial Creditor is permitted to file rejoinder within two weeks from today. Copies of the rejoinder shall be served on the Ld. Counsel for the Corporate Debtor as well as to the Corporate Debtor.

Parties are directed to file written notes of arguments not exceeding two pages along with additional sheet of citations which they seek to rely on at least two days before the next date of hearing in physical form with the Registry as well as directed to e-mail the same to the Registry at least one day prior to the next date of hearing.

List this matter for final hearing and disposal on 01.03. 2021.

(Harish Chander Suri)  
Member(Technical)

(Rajasekhar V.K.)  
Member(Judicial)